

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3739  
ANSWERED ON:19.04.2010  
INCREASE IN NFLM WAGES  
Sugumar Shri K.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to increase National Floor Level Minimum (NFLM) wages for the welfare of all workers including unorganised workers;
- (b) if so, the details thereof;
- (c) whether the Government has any monitoring mechanism/agency to ensure that the minimum wages are paid to the workers; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The Central Government has increased the National Floor Level Minimum Wage from Rs.80/- to Rs.100/- per day with effect from 01.11.2009. Since the National Floor Level Minimum Wage is a non-statutory measure, the State Governments are persuaded to fix/revise minimum wages in such a way that in none of the scheduled employments the minimum wage is less than National Floor Level Minimum Wage.

(c) & (d): The enforcement of the Minimum Wages Act, 1948 is secured at two levels. While in the Central sphere, the enforcement is secured through the officers of the Chief Labour Commissioner (Central), the compliance in the State sphere is ensured through the State Enforcement Machinery. The conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked.